
**1B.R. Srinivasa Babu Gupta, Smt. Nacasundaramma, H.N. Vasudeva
Gupta, B.R. Venkatesh Babu Gupta and B.R. Shashikanth Gupta Vs State
of Karnataka**

Criminal Revision Petition No. 204 of 2006

Court: Karnataka High Court

Date of Decision: Oct. 28, 2011

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) " Section 320 (2)#Dowry Prohibition Act, 1961 " "
Section 3, 4#Penal Code, 1860 (IPC) " Section 498A, 506

Hon'ble Judges: A.S. Pachhapure, J

Bench: Single Bench

Advocate: G.M. Srinivasa Reddy, HCGP, for the Respondent

Final Decision: Allowed

Judgement

@JUDGMENTTAG-ORDER

A.S. Pachhapure

1. PW. 1 the complainant, Petitioners 1, 2, 4 and 5 (the accused), the counsel for the petitioners and the High Court Government Pleader present

before the Court.

2. An application is filed u/s 320(2) Criminal Procedure Code to compound the offences punishable under Sections 498-A, 506 IPC and Sections

3 and 4 of the Dowry Prohibition Act. A settlement has been arrived at between the parties with the intervention of the elders. They have decided

to reside separately and independently in the interest of both the families. The first petitioner has paid a sum of Rs. 31,25,000/- through different

Demand Drafts before the Court to PW. 1 the complainant who is also present before the Court. It is under these circumstances that they have

compounded the offences. Taking into consideration the interest of the parties, the settlement arrived at through the elders, I am of the opinion that

the application is in the interest of both the spouses. In the circumstances, the application is allowed permitting the parties to compound the

offences punishable under Sections 498-A, 506 IPC and Sections 3 and 4 of the Dowry Prohibition Act.

3. In the result, the revision petition is allowed. The conviction recorded by the Trial Court for the offence under Sections 498-A, 506 IPC and

Sections 3 and 4 of the Dowry Prohibition Act and the sentence thereon are set aside and the petitioners 1, 2, 4 and 5 (the accused) are acquitted

of the said charges. The bail bonds of the petitioners are cancelled.